

**Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs**

**LOK SABHA
UNSTARRED QUESTION NO. 1099
TO BE ANSWERED ON 22.11.2016**

HOARDING OF PULSES

1099. SHRI MD. BADARUDDOZA KHAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the quantum of pulses seized from illegal hoarders across the country and the rate at which these commodities were imported by traders;
- (b) the States that have not implemented the stock limit on storage of pulses since 2012; and
- (c) whether any action is being taken by the Government against the State Governments which have not implemented the said stock limit, if so, the details thereof?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री सी. आर. चौधरी)

**THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)**

- (a) : Since 19.10.2015, a total of 140247.2 MT of pulses has been seized by the States. No information on rate at which these commodities were imported by the traders is available.
- (b) : State Govt. of Uttarakhand, Kerala, West Bengal, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim have not imposed stock limits on storage of pulses and the State of Madhya Pradesh has not imposed limits on chana; and
- (c) : The Central Government vide Gazette Notification G.S.R 800(E) dated 09.06.1978, had delegated powers provided under Section 3 of the Essential Commodities Act, 1955 to States. It is for the States to decide on whether control on storage of an essential commodities is to be imposed or not and to notify the decision after concurrence of the Central Government as and when felt necessary.
